

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA No. 1226/93

(8)

New Delhi this the 2nd day of December, 1998

Hon'ble Shri Ratan Prakash, Member (J)
Hon'ble Shri N. Sahu, Member (A)

Sh. A.P. Sharma
Son of Shri Sham Sunder Lal
R/o C-3, 261, Yamuna Vihar
Gokul Puri, Delhi.

(By Advocate: None)

.....Applicant

Versus

Union of India through

1. General Manager
Northern Railway Hq. Office
Baroda House, New Delhi
2. C.O.M. through General Manager
Baroda House
New Delhi
3. D.R.M. Moradabad
4. Senior D.S.O. through
Divisional Railway Manager
Moradabad

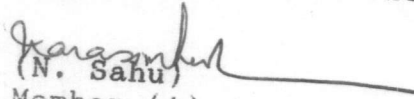
....Respondents

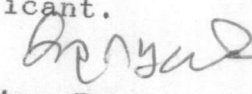
(By Advocate: Shri Rajeev Bansal
Proxy counsel for Shri B.K. Aggarwal)

ORDER (Oral)

By Hon'ble Shri Ratan Prakash, Member (J)

This O.A. has come up for hearing on 25.8.98. on that date none was present on behalf of the applicant. Today also there is no intimation nor anyone has appeared on behalf of the applicant. In the circumstances, the OA is dismissed for default and non-prosecution on the part of the applicant.


(N. Sahu)
Member (A)


(Ratan Prakash)
Member (J)

cc.